

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.1

Application No.C/EH/85290/2019

(on behalf of Appellant)

in

Appeal No.C/85162/2015

[Arising out of Order-in- Appeal No.PUN-EXCUS-002-APP-012 to 014-14-15,
dt.20.10.2014 , passed by the Commissioner(Appeals) C. CE & ST, Goa]

Commissioner of Customs,

Customs House, Marmogoa,
Marmagao Harbour,
Goa 403 803

.....Appellant

VERSUS

M/s Prince Marine Transport Pvt. Ltd

1st Floor, 255-Shahid Bhagat Singh Road,
Near G.P.O., Fort,,
Mumbai 400 001

.....Respondent

Appearance:

Shri A.P. Kothari, ADC (A.R.) for the Appellant
Shri N.O. George, Advocate for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

MISC. ORDER NO.M/85345/2019

Date of Hearing: 26.04.2019

Date of Decision: 26.04.2019

PER: D.M. MISRA

This miscellaneous application for early hearing of the appeal is filed by the Revenue. On going through the application, we find that Revenue could not make out a case of urgency or whether the

issue is of recurring nature, so that the appeal could be heard out of turn basis when the appeals of earlier years are still pending. In the result, the miscellaneous application for early hearing is rejected.

(Dictated and pronounced in the open court)

(D.M. Misra)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

CBB